Form A.R.E. 2

Combined application for removal of goods for export under claim for rebate of duty paid on excisable materials used in the manufacture and packing of such goods and removal of dutiable excisable goods for export under claim for rebate of finished stage Central Excise Duty or under bond without payment of finished stage Central Excise Duty leviable on export goods.

To
The Superintendent of Central Excise,
(Address) ___________________ (full postal address)

1. Particulars of the Assistant Commissioner of Central Excise or the Deputy Commissioner of Central Excise from whom rebate shall be claimed / with whom bond is executed and his complete postal address __________________.

2. I / We ______________ of ________________ propose to export the under mentioned goods (details of which are given in Table 1 below) to ____________________ (country of destination) by *air/sea / land/post parcel* under claim for rebate of duty paid on excisable materials used in the manufacture and packing of such goods.

3. *The finished goods being exported are not dutiable.

or

We intended to claim the rebate of Central Excise Duty paid on clearances of goods for export under notification No.19/2004-Central Excise (N.T.), dated the 6th September, 2004 issued under Rule 18 of Central Excise Rules, 2002.

or

The export goods are intended to be cleared without payment of Central Excise Duty under notification No.42/2001-Central Excise (N.T.), dated the 26th June, 2001 issued under Rule 19 of Central Excise (No.2) Rules, 2001.

Table 1
(Details of goods to be exported)

<table>
<thead>
<tr>
<th>Sl. No.</th>
<th>Description of packages</th>
<th>Marks and Nos. on packages</th>
<th>Gross Weight</th>
<th>Net Weight and quantity of goods**</th>
<th>Description of finished goods</th>
<th>Value of Finished Stage Central Excise Duty</th>
<th>Invoice No. and date</th>
<th>Bond/Undertaking executed under rule 19 (if any)</th>
<th>Amount of Rebate Claimed under rule 18</th>
<th>Remarks</th>
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*Strike out portion not applicable

**Quantity of goods to be furnished in units of sale where it is different than weight.

#Write NA where exports are under bond/letter of undertaking in terms of Rule 19 or where goods are not chargeable to duty.
Table 2
Details of duty paid on excisable Materials and Packing materials used in manufacture of export goods for which rebate under notification ___________ dated _____ is being claimed

<table>
<thead>
<tr>
<th>S. No.</th>
<th>Name/description of materials/packing with technical specification/Quantity</th>
<th>Central Excise Tariff Sub-heading</th>
<th>Unit Qty used</th>
<th>Name of Supplier</th>
<th>Invoice No. and Value/Unit (Rs.)</th>
<th>Assessable Value/Unit (Rs.)</th>
<th>Rate of Central Excise Duty</th>
<th>Duty Amt. per unit (Rs.)</th>
<th>Total Wastages</th>
<th>Rebate admissible under rule 18 (Rs.)</th>
<th>Remarks</th>
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Declaration:

(a) We hereby certify that we have not availed facility of CENVAT credit under CENVAT Credit Rules, 2002.

(b) We hereby declare that the export is not in discharge of export obligation under a Value based Advance License issued prior to 31.03.95.

(c) We hereby declare that the materials on which input stage rebate is claimed are not sought to be imported under a Quantity Based Advance License issued prior to 31.03.95.

(d) We further declare that we shall not claim any Drawback on export of the consignment covered under this application.

(e) I / We hereby declare that the above particulars are true and correctly stated.

(f) We have been granted permission by Assistant Commissioner of Central Excise or Deputy Commissioner of Central Excise Vide C.No. __________ date __________ for working under Notification No.21/2004-Central Excise (N.T.), dated the 6th September, 2004.

Time of Removal __________________

Signature of owner or his authorised agent with date
Name in Block Letters & Designation
SEAL

Note 1: The A.R.E. 2 should be submitted by the manufacturer at least 24 hours before intended removal of goods for export, to the Superintendent of Central Excise.

Note 2: A running serial no.of the factory starting with one in every financial year should be allotted to every A.R.E. 2.

FOR DEPARTMENT USE
PART A
CERTIFICATION BY THE CENTRAL EXCISE OFFICER

1. Certified that

*duty has been paid on the goods described above or duty is payable as recorded at entry number___ in Daily Stock Account.

or

*the owner has entered into B-1 bond No __________/given an Undertaking ______under Rule 19 of Central Excise Rules, 2002


with the ____________________________ or *the finished goods being exported are not dutiable.

2. Certified that I have opened and examined the packages No. _______________ and found that the particulars stated and the description of goods given overleaf read with the invoice and the packing list (if any) correct *[and that all the packages have been stuffed in the container No. _______________ with Marks __________________] and the same has been sealed with Central Excise Seal/One Time Seal (OST) No. ________________

3. I have verified with the records, the declaration of the manufacture given at Sl. No. 3 overleaf regarding non-availment of credit under CENVAT Credit Rules, 2002 and found it to be true.

4. Certified that I have drawn three representative samples from the consignment and have handed over two sets thereof duty sealed to the manufacturer/ his authorised representative (wherever feasible).

5. Certified that the material consumption as indicated in Table 2 overleaf are in accordance with the declaration No. ________ filed by _________ on ____________

Place : ______________
Date : ______________

Signature                                                                                                                      Signature
(Name in Block Letters)                                                                                        (Name in Block Letters)
Superintendent of Central Excise                                                                            Inspector of Central Excise

*Strike out inapplicable portions

Note 3 : The details given in Table 2 may be verified by the Superintendent of Central Excise subsequent to clearances. For this purpose, a detailed verification report may be submitted by the Superintendent to the Assistant/ Deputy Commissioner of Central Excise along with Triplicate copy of A.R.E. 2 2.

Note 4 : The original -duplicate and Quintuplicate shall be returned to the manufacturer for presenting to the Customs Officer.

PART B

Certification by the Officer Of Customs

1. Certified that I have examined the consignment described overleaf and the seals on the packages were found intact and I have satisfied myself that particulars of the consignment are as specified overleaf except for the shortages mentioned below:

____________________________________________________________________________________________________________

2. Certified that the exports are not under Duty Drawback Scheme. It is further certified that exports are not in discharge of export obligation under Value Based Advance License or a Quantity Based Advance License issued before 31.03.95.

3. Certified that all copies of Shipping Bill / Bill of export contain endorsement of A.R.E. 2 No. in the space provided for indicating ARE 1.

4. Certified that the consignment was shipped under my supervision under *Shipping Bill No. / Bill of Export No. ______________ dated ________________ which left for ________________ on ________________/ which passed the frontier on ________________

Duplicate copy of A.R.E. 2 Forwarded to Assistant/Deputy Commissioner of Central Excise ____________ on ____________

Place
Date

Signature
(Name and designation of the Customs Officer in Block letters)

Note 5 : The customs shall send the duplicate to the address given at Sl. No. 1 overleaf and handover original and quintuplicate to the exporter.
PART C*
Rebate Sanction Order Under rule 18(1)
(On Original, Duplicate and Triplicate)

Refund Order No. ____________ dated ____________ Rebate of Rs. ____________ (Rupees ____________ sanctioned vide cheque No. ____________ dated ____________

Place ______________
Date ______________

Assistant/Deputy Commissioner of Central Excise

PART D
Rebate Sanction Order under rule 18(2)
(On Original, Duplicate and Triplicate)

Refund Order No. ____________ dated ____________ Rebate of Rs. ____________ (Rupees ____________ sanctioned vide cheque No. ____________ dated ____________

Place ______________
Date ______________

Assistant/Deputy Commissioner of Central Excise